GOVERNMENT OF INDIA MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA UNSTARRED QUESTION NO. 1035 TO BE ANSWERED ON 15.12.2022

OBSCENE ENTERTAINMENT IN WEB SERIES

1035. DR. KIRODI LAL MEENA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government has taken cognizance of the fact that obscene entertainment is being served in the name of web series in the country;
- (b) if so, the reaction of Government thereto;
- (c)whether Government has assessed the impact of such web series on children and youth, if so, the details thereof; and
- (d) whether Government proposes to formulate stringent laws, in this regard, if so, the details thereof?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR):

(a) to (d): The Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rule, 2021 under the Information Technology Act, 2000 on 25th February, 2021which inter-alia provides for adherence to a Code of Ethics by publishers of news and current affairs on digital media and publishers of online curated content (OTT Platforms). The Code of Ethics requires OTT platforms not to transmit any content which is prohibited by law and to undertake age-based self classification of content, based on general guidelines provided in the Schedule to the Rules, along with adequate safeguards for restricting age-inappropriate content for children with adequate access control measures.

The Rules also provide for a three-level Grievance Redressal Mechanism to look into complaints/grievances relating to violation by OTT platforms of the Code of Ethics.

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